UTTAM GALVA STEELS LIMITED

Corporate Identification No. (CIN): L27104MH1985LPC035806
Registered Office: Uttam House, 69, P D'Mello road, Mumbai- 400009
Website: www.uttamgalva.com

NOTICE

NOTICE is hereby given that the 35^{th} Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 25^{th} September, 2020, at 11:00 a.m. IST through Video Conference (VC)/ Other Audio Visual Means (OAVM) to transact the Business, as set out in the notice of AGM which is being circulated to the Members.

As one of the measures to contain the spread of the Covid-19 pandemic, the Ministry of Corporate Affairs ("MCA") has vide its circular dated 5^{th} May, 2020 read with circulars dated 8^{th} April, 2020 and 13^{th} April, 2020 (collectively referred to as "MCA Circulars") permitted the holding of AGM through VC/ OAVM, without the physical presence of the Members at a common venue. In compliance with the provisions of the Companies Act, 2013 ("Act"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and MCA Circulars, the AGM of the Company is being held through VC/ OAVM.

In compliance of the aforesaid MCA Circular and SEBI circular dated 12^{th} May, 2020, Notice of the AGM along with the complete Annual report for the Financial Year 2019-20 is being sent through electronic mode to only those Members whose email addresses are registered with the Company/ Depositories participants (DP's).

Members, whose email addresses are not registered with the Company or with their respective DP's, and who wish to receive the Notice of the 35^{th} AGM and the Annual Report for the financial year 2019-20 and all other communication sent by the Company, from time to time, can get their email address registered by following the steps as given below:-

For Members holding shares in physical form: Please send email to the Company at shares@uttamgalva.com / to the RTA at info@unisec.in along with the necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card).

For the Members holding shares in demat form: Please provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID+CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to Company/RTA email id. Members may note that the Notice of 35^{th} AGM along with the complete Annual report for the Financial Year 2019-20 will also be available on the website of the Company at www.uttamgalva.com along with the websites of the stock exchanges at www.bseindia.com and www.nseindia.com. Members can attend and participate in the AGM through VC/ OAVM facility only. The instructions for attending the AGM are provided in the notice of meeting, Further, Members attending the Meeting through VC/OAVM facility will be counted for the purpose of reckoning the quorum under section 103 of the Act. The Company is providing the remote e-voting facility ("remote e-voting") to all its Members to cast their vote on all resolutions set out in the Notice of AGM. Additionally, the Company is providing the facility of voting through e-voting to the Members during the AGM ("e-voting") to those members who will present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-voting. Detailed procedure for remote e-voting/ e-voting for shareholders holding shares in demat mode, physical mode and for the members who have not registered their email address is provided in the notice of AGM. In compliance with the provisions of Section 108 and other applicable provisions, if any, of the Act and the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the Listing Regulations Members have been provided with the facility to cast their vote electronically through the e-voting services provided by CDSL on all resolutions set forth in the Notice. Only those Members who will be present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-Voting are eligible to vote in the AGM. However, Members who have voted through remote e-Voting will be eligible to attend the AGM.

Pursuant to the section 91(1) of the Companies Act, 2013, the Register of Members and Share Transfer Books of the Company will remain closed from 19^{th} September, 2020 to 25^{th} September, 2020 (both days inclusive) for the purpose of AGM. Please be informed that the AGM shall be deemed to be held at the registered office of the Company at Uttam House, 69, P D'Mello Road, Mumbai- 400009.

Kindly note new address of the Registrar and Share Transfer Agent (RTA) of the Company, i.e Universal Capital Securities Private Limited;
C 101, 247 Park, LBS Road, Vikhroli West, Mumbai-400083.
Tel Nos. : (022) 28207203-05, Fax No. : (022) 28207207
Email id : info@unisec.in /Website: www.unisec.in.

For UTTAM GALVA STEELS LIMITED
Sd/-
Raggvendra Agrawal — **Date: 31^{st} August, 2020**
Executive Director & Company Secretary — **Place: Mumbai**

KHADIM INDIA LIMITED

Khadim's

Registered Office: "Kankaria Estate", 5th Floor, 6, Little Russell Street, Kolkata - 700071, West Bengal, India
Website: www.khadims.com
Tel No: +91 33 4009 0501; Fax No: +91 33 4009 0500
e-mail: compliance@khadims.com
CIN: L19129WB1981PLC034337

NOTICE CONVENING THE 39TH ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING AND BOOK CLOSURE

1. NOTICE is hereby given that the 39th (Thirty-Ninth) Annual General Meeting (AGM) of the members of Khadim India Limited ("the Company") will be held on **Wednesday, September 23, 2020 at 11:30 a.m. IST through Video Conferencing (VC) / Other Audio Visual Means (OAVM)** to transact the business as contained in the Notice convening the AGM in compliance with the applicable provisions of the Companies Act, 2013 (as amended) ('Act') and rules made thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circulars No. 14/2020, 17/2020 and 20/2020 dated April 08, 2020, April 13, 2020 and May 05, 2020 respectively issued by the Ministry of Corporate Affairs (MCA) (hereinafter collectively referred to as the "MCA Circulars") and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 issued by the Securities and Exchange Board of India ("SEBI Circular").

2. In accordance with the MCA Circulars and the SEBI circular, the Company has completed despatch of the Annual Report for the financial year ended March 31, 2020 including the Notice convening the 39th AGM on September 01, 2020 through electronic mode by sending e-mail only to those Members whose e-mail IDs are registered with the Depository Participants (DPs) / Registrar and Share Transfer Agent (RTA) / the Company. The requirement of sending physical copies of Annual Report and the Notice has been done away with vide the aforesaid circulars.

3. Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and Regulation 44 of the Listing Regulations, the Company shall be providing remote e-voting facility before the AGM and e-voting facility during the AGM to the Members through National Securities Depository Limited (NSDL), in respect of the business to be transacted during the aforesaid AGM. The process and manner of remote e-voting before the AGM have been mentioned in relevant Notes to the Notice convening the 39th AGM and also being communicated by NSDL separately to the Members who have registered their e-mail addresses as stated above.

4. The facility for voting through electronic means shall also be made available during the AGM. Members who have cast their vote by remote e-voting before the AGM may attend the AGM but shall not be entitled to cast their vote again during the AGM.

5. The Members, whose names appear in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the **cut-off date (i.e., Wednesday, September 16, 2020)**, shall be entitled to avail the facility of remote e-voting before the AGM or e-voting during the AGM. Once vote(s) on Resolution(s) is / are cast by a Member, the same cannot be changed subsequently. **The remote e-voting will commence at 9:00 a.m. IST on Sunday, September 20, 2020 and end at 5:00 p.m. IST on Tuesday, September 22, 2020.** Thereafter, the module of remote e-voting before the AGM shall be disabled by NSDL.

6. Any person, who acquires shares in the Company and becomes a Member after dispatch of the Notice of the AGM and holds shares as on the cut-off date, i.e., September 16, 2020 may obtain the login User ID and password/ PIN by sending a request to NSDL at evoting@nsdl.co.in. However, Members who are already registered with NSDL for remote e-voting can use their existing User ID and password/PIN for e-voting.

7. All documents referred to in the Notice and the Explanatory Statement shall also be available for inspection without any fee by the members from the date of circulation of this Notice up to the date of AGM, i.e. September 23, 2020. Members seeking to inspect such documents can send an e-mail to compliance@khadims.com mentioning their names, folio numbers / demat account numbers and contact numbers.

8. A copy of Notice of the AGM is available on the website of the Company at www.khadims.com and on the website of NSDL at www.evoting.nsdl.com. The Annual Report for the financial year ended March 31, 2020 of the Company is also available on the website of the Company and on the websites of the Stock Exchanges where the equity shares of the Company are listed viz., www.nseindia.com and www.bseindia.com.

9. In case of any queries / grievances relating to e-voting, Members may refer to the "Frequently Asked Questions (FAQs) for Shareholders" and "e-voting user manual for Shareholders" available at the download section on the website of NSDL, viz., www.evoting.nsdl.com or may call on Toll Free No.: 1800-222-990 or contact Mr. Amit Vishal, Senior Manager / Ms. Pallavi Mhatre, Manager, NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai 400 013 at telephone no. 022 – 24994360 / 022 – 24994545 or at e-mail id: amitv@nsdl.co.in / pallavid@nsdl.co.in or alternatively at evoting@nsdl.co.in.

10. Members are requested to refer the newspaper advertisement dated August 29, 2020 issued by the Company and published on August 30, 2020 in Financial Express (English) and Aajkal (Bengali) newspapers for further details relating to AGM. The same is also available on the website of the Company at www.khadims.com and on the websites of the Stock Exchanges where the equity shares of the Company are listed viz., www.nseindia.com and www.bseindia.com.

11. **BOOK CLOSURE**

a) Pursuant to Section 91 of the Act read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the Listing Regulations, the Register of Members and the Share Transfer Books of the Company will remain closed from Thursday, September 17, 2020 till Wednesday September 23, 2020 (inclusive of both days) for the purpose of AGM.

b) The aforesaid Book Closure Notice is available on the website of the Company at www.khadims.com and also on the websites of the Stock Exchanges where the equity shares of the Company are listed viz., at www.bseindia.com and www.nseindia.com.

For and on behalf of Khadim India Limited
Sd/-
Place: Kolkata — **Abhijit Dan**
Date : September 01, 2020 — **Company Secretary & Head-Legal**

HINDUSTAN MOTORS LIMITED

CIN: L34103WB1942PLC018967
Phone: 033 4082 3700/2242 0932, Fax: 033 2248 0055
Email: hmcosecy@hindmotor.com, Website: www.hindmotor.com

NOTICE TO THE MEMBERS

a. NOTICE is hereby given that the 78^{th} Annual General Meeting (AGM) of Hindustan Motors Limited is scheduled to be held on Tuesday, 29^{th} September, 2020 at 4:00 pm (IST) through Video Conferencing / Other Audio Visual Means (VC/OAVM) in compliance with the provisions of Companies Act, 2013 and rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with Ministry of Corporate Affairs ("MCA") General Circular No 14/2020, No. 17/2020 and No. 20/2020 dated 8^{th} April, 2020, 13^{th} April, 2020 and 5^{th} May, 2020 respectively and SEBI circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12^{th} May, 2020, without the physical presence of members at a common venue.

b. In compliance with the above circulars, soft copies of the Notice convening the 78^{th} AGM ("Notice") and the Annual Report for the financial year 2019-20 will only be sent through e-mail to all the shareholders whose e-mail addresses are registered with the Company/ Company's Registrar and Share Transfer Agent (RTA) i.e Kfin Technologies Private Limited/ Depository Participants. The Notice will also be available on the Company's website at www.hindmotor.com and on the website of the stock exchanges where equity shares of the Company are listed viz. www.bseindia.com and www.nseindia.com. The instructions for joining the AGM through VC/ OAVM and the manner of taking part in e-voting process will be provided along with the notice.

c. Members holding shares in physical mode who have not yet registered/updated their email address may cast their votes through e-voting system, after registering their e-mail addresses on online portal http://evoting.karvy.com by following the instructions mentioned therein.

d. Members holding share in demat mode should update their email addresses and bank mandate directly with their respective Depository Participants.

e. Pursuant to Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of Listing Regulations, the Register of Members and Share Transfer Books of the Company will remain closed from Tuesday, 22^{nd} September, 2020 to Tuesday, 29^{th} September, 2020 (both days inclusive) for the purpose of AGM and to ascertain the names of members who would be entitled to receive dividend, if approved at the AGM.

This notice is being issued for the information and benefit of all the members of the Company in compliance with the applicable circulars issued by MCA and SEBI.

Place: Kolkata — For **Hindustan Motors Limited**
Date: 1^{st} September, 2020 — Sd/-
Prativa Sharma
(Company Secretary & Compliance Officer)

Manaksia Coated Metals & Industries Limited

Corporate Identity Number: L27100WB2010PLC144409
Regd. Office: 8/1 Lal Bazar Street, Bikaner Building, 3rd Floor, Kolkata-700 001
Phone No.: +91-33-22435053
Email: investorrelmcmil@manaksia.com; Website: www.manaksiacoatedmetals.com

NOTICE is hereby given that the 10th Annual General Meeting ('AGM') of Manaksia Coated Metals & Industries Limited is scheduled to be held on Thursday, 24th September, 2020, at 04:30 p.m. (IST) through Video Conferencing ('VC')/Other Audio Visual Means ('OAVM') to transact the business(es) set out in the Notice of the AGM dated 14th August, 2020.

The AGM will be convened in compliance with applicable provisions of the Companies Act, 2013 and the Rules made thereunder ('the Act'); provisions of the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') and the provisions of General Circular No 20/2020 dated 5th May, 2020 read with General Circular No. 14/2020 dated 8th April, 2020 and General Circular No. 17/2020 dated 13th April, 2020 issued by the Ministry of Corporate Affairs, Government of India ('MCA') read with Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020 issued by SEBI, without the physical presence of the Members at a common venue.

In compliance with the above mentioned provisions, the Notice of the AGM and the Annual Report have been emailed only to those members whose Email Ids are registered with the Company/ Depository Participant(s). The Notice along with the Annual Report will also be made available on the Company's website **www.manaksiacoatedmetals.com**, websites of the Stock Exchanges where shares of the Company are Listed i.e. National Stock Exchange of India Limited and BSE Limited at **www.nseindia.com** and **www.bseindia.com** and on the website NSDL at **www.evoting.nsdl.com** respectively.

REMOTE E-VOTING INFORMATION

Pursuant to the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the Listing Regulations, the Company is pleased to provide E-voting facility to the members to cast their votes electronically on all resolutions proposed to be considered at the 10th AGM through National Securities Depository Limited ('NSDL') e-voting platform. The remote e-voting window will open at 09.00 A.M. (IST) on Sunday, the 20th September, 2020 and close at 05.00 P.M. (IST) on Wednesday, 23rd September, 2020. During this period the members of the Company holding shares either in physical form or in dematerialized form, as on the cut off date (record date), i.e. Thursday, 17th September, 2020 may cast their vote electronically. The e-voting module will be disabled thereafter by NSDL. Once the vote is cast by the Member he/she shall not be allowed to change it subsequently. Members who have casted their votes by remote e-voting may attend the AGM but will not be entitled to cast their votes at the AGM once again. A person who is not a Member on the cut-off date should accordingly treat the Notice of the AGM for information purposes only. Any person who acquires shares of the Company and becomes a Member of the Company after despatch of the Notice of the AGM and Annual Report and holding shares as on cut of date (record date) i.e. Thursday, 17th September, 2020 may write to NSDL at **evoting@nsdl.co.in** or **kolkata@linkintime.co.in** requesting for user ID and password for remote e-voting. Members already registered with NSDL for remote e-voting can however use their existing user ID and password for this purpose.

In case of any query/grievance, Members may refer to the Frequently Asked Questions for Shareholders and e-voting User Manual for Shareholders available under the Downloads section of NSDL's e-voting website **www.evoting.nsdl.com** or contact:

(a) Mr. Amit Vishal, Senior Manager/Ms. Pallavi Mhatre, Assistant Manager, NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai 400 013 at telephone no. 022 – 24994360/022 – 24994545 or toll free no. 1800 – 222 – 990 or at E-mail ID : **amitv@nsdl.co.in/pallavid@nsdl.co.in** and **evoting@nsdl.co.in**

(b) Ms. Sailja Gupta, Company Secretary, Manaksia Coated Metals & Industries Limited, 8/1, Lal Bazar Street, Bikaner Building, 3rd Floor, Kolkata – 700 001 at Telephone no. 033-22435053 or E-mail at **investorrelmcmil@manaksia.com.**

INSTRUCTIONS FOR MEMBERS ATTENDING THE AGM THROUGH VC/OAVM

Members will be provided with a facility to attend the AGM through VC/OAVM through the NSDL e-Voting system. Members may access the same at **https://www.evoting.nsdl.com/**under shareholders/ members login by using their remote e-voting login credentials. The detailed procedure for attending the AGM through VC/OAVM is mentioned in the Notice of the AGM.

CLOSURE OF REGISTER OF MEMBERS AND SHARE TRANSFER BOOKS

Notice is hereby further given that pursuant to the provisions of Section 91 of the Act, read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the Listing Regulations, that Register of Members and Share Transfer Books shall remain closed from Friday, 18th September, 2020 to Thursday, 24th September, 2020 (both days inclusive) for the purpose of AGM.

The Results of voting will be declared within 48 hours from the conclusion of the 10th AGM. The declared Results alongwith the Scrutinizer's Report will be available forthwith on the Company's corporate website **www.manaksiacoatedmetals.com** and on NSDL's e-voting website. Such Results will also be forwarded by the Company to the National Stock Exchange of India Limited (NSE) and BSE Limited (BSE).

By Order of Board of Directors
For Manaksia Coated Metals & Industries Limited
Place : Kolkata — **Sailja Gupta**
Date : 1st September, 2020 — Company Secretary

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF AMW MOTORS LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	AMW Motors Limited
2	Date of Incorporation of Corporate Debtor	19 September 2011
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Ahmedabad
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U35204GJ2011PLC067190
5	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Bhachau Road, Near Village Kannaiyabe, Bhuj – Kachchh, Gujarat – 370020.
6	Insolvency Commencement Date in respect of Corporate Debtor	1 September 2020
7	Estimated date of closure of Insolvency Resolution Process	28 February 2021 (180 days from the Insolvency Commencement date which is 1 September 2020)
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	**Name**: Avil Menezes **Reg. No:** IBBI/IPA-001/IP-P00017/2016-2017/10041
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board	**Address:** 416, Crystal Paradise Co-op Soc. Ltd., Dattaji Salvi Marg, Above Pizza Express, Off. Veera Desai Road, Andheri West, Mumbai – 400053. **Email Id:** avil@caavil.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	**Address:** 416, Crystal Paradise Co-op Soc. Ltd., Dattaji Salvi Marg, Above Pizza Express, Off. Veera Desai Road, Andheri West, Mumbai – 400053. **Email Id:** irp.amwmotors@gmail.com
11	Last date for submission of claims	15 September 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in/downloadforms.html

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **AMW Motors Limited** on 1 September 2020.
The creditors of **AMW Motors Limited** are hereby called upon to submit their claims with proof on or before 15 September 2020 to the Interim Resolution Professional at the address mentioned against Entry No. 10.
The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

sd/-
Date: 3 September 2020 — **Avil Menezes**
Place: Mumbai — **Interim Resolution Professional**
Reg. No. IBBI/IPA-001/IP-P00017/2016-2017/10041

MUKTA ARTS LIMITED

CIN:L92110MH1982PLC028180
Regd. Office : Mukta House,Behind Whistling Woods Institute, Filmcity Complex,Goregaon (East),Mumbai- 400 065
Tel. No. (022) 33649400. Website : www.muktaarts.com

NOTICE OF THE 38TH ANNUAL GENERAL MEETING AND CLOSURE OF REGISTER OF MEMBERS INFORMATION

Notice is hereby given that the **38^{th} Annual General Meeting ('AGM')** of the Members of Mukta Arts Limited will be held on **Friday, the 25^{th} day of September, 2020 at 3.00 p.m. IST** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 14/2020, 17/2020 and 20/2020 dated April 8, 2020, April 13, 2020 and May 5, 2020 respectively issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 issued by the SEBI (collectively referred to as "Relevant Circulars") to transact the businesses as set out in the Notice of AGM. Members will be able to attend the AGM through VC/OAVM. Members participating through the VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

In compliance with the Relevant Circulars, the Notice of the AGM and the Annual Report for the financial year 2019-20 will be sent by electronic mode to all Members of the Company whose email addresses are registered with the Company / its Registrar and Share Transfer Agent('RTA') / Depository Participants('DP'). The aforesaid documents will also be available on the Company's website at www.muktaarts.com., websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the e-voting website of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com.

Book Closure

Notice is hereby given that pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and the Share Transfer Books of the Company will remain closed from **Saturday, the 19^{th} September, 2020 to Saturday, the 26^{th} September, 2020 (both days inclusive).**

Manner of registering / updating email addresses:

a) Members holding the shares in physical mode can register their email ID by sending a request to the RTA at nayna.wakle@linkintime.co.in providing Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) for registering email address.

b) Alternatively, Member could use the link https://linkintime.co.in//EmailReg/Email_Register.html for updating their PAN and other details online.

c) Members holding the shares in electronic mode are requested to register / update their email address with their respective DPs for receiving all communications from the Company electronically.

Manner of casting votes through e-voting:

a) Members will have an opportunity to cast their vote on the businesses as set out in the Notice of AGM electronically either through remote e-voting system available before the AGM or through electronic voting system which will be available during the AGM.

b) The manner of remote e-voting and e-voting during the AGM by members holding shares in dematerialised mode, physical mode and for members who have not registered their email addresses will be provided in the Notice of AGM.

c) The details will be available on the Company's website at www.muktaarts.com. The facility for e-voting at the AGM will be available for those members attending the AGM who have not cast their vote by remote e-voting.

Members are requested to carefully read all the Notes set out in the Notice of AGM, instructions for joining the AGM, manner of casting the vote through remote e-voting and through e-voting during the AGM.

By Order of the Board
For **Mukta Arts Limited**
Sd/-
Place : Mumbai — **Monika Shah**
Date : 2 September, 2020 — Company Secretary

Conart Engineers Limited ™

***Regd. Office**: 17, Ground Floor, Jay Bharat Society Nr. Solanki Palace, 3rd Road Old Khar, Khar West, Mumbai-400052, Maharashtra
'CIN: L45200MH1973PLC017072'
(O) +91(265)2330946 E-mail: celcs@conartengineers.com,
Website: www.conartengineers.com

NOTICE OF BOOK CLOSURE AND E-VOTING

Notice is also hereby given pursuant to Section 91 of the Companies Act, 2013 ('the Act') read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that the Register of Members and the Share Transfer Books of the Company will remain closed **from Saturday, 19^{th} September, 2020 to Friday, 25^{th} September, 2020 (both days inclusive)** for the purpose of 46^{th} Annual General Meeting.

Further, in compliance with the provisions of Section 108 of the Companies Act, 2013 read with rule 20 of the Companies (Management & Administration) Rules, 2014, Regulation 44 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 and Secretarial Standard 2 on General Meeting, the Company is pleased to provide the e-voting facility to its Members enabling them to cast their vote electronically on all resolutions set forth in the Notice of Annual General Meeting, through e-voting facility provided by National Securities and Depositories Limited. (NSDL).

All the Members are informed that:

1. The cut-off date for determining the eligibility to vote by electronic means is **Friday, 18^{th} September, 2020**.
2. The e-voting shall continue from **Tuesday, 22^{nd} September, 2020 at 09.00 a.m. (IST) to Thursday, 24^{th} September, 2020 at 05.00 p.m. (IST)**.
3. The voting through electronic means shall not be allowed beyond 5.00 p.m. IST on Thursday, 24^{th} September, 2020.

The Company has appointed Mr. Sanjay Dholakia, Company Secretary in Practice (Membership No. 2655) of M/s. Sanjay Dholakia & Associates, as Scrutinizer for conducting the e-voting process in fair and transparent manner.

The Members are requested to carefully read the instructions pertaining to the e-voting provided in the notice of the Annual general Meeting which is also displayed on the website of the company and its RTA.

The results of the voting will be declared within 48 hours from the conclusion of the 46^{th} AGM. The declared results, alongwith the Scrutinizer's Report, will be available forthwith on the Company's website under the Investors section. Such results will also be forwarded by the Company to BSE Limited where the securities of the Company are listed (www.bseindia.com).

By Order of the Board
For Conart Engineers Limited
Place: Mumbai — **Kavaljitkaur Dhillon**
Date: 2^{nd} September, 2020 — **Company Secretary**

Manaksia Aluminium Company Limited

Corporate Identity Number: L27100WB2010PLC144405
Regd. Office: 8/1 Lal Bazar Street, Bikaner Building, 3rd Floor, Kolkata - 700 001
Phone No.: +91-33-22435053
Email: investor@malcoindia.co.in; Website: www.manaksiaaluminium.com

NOTICE is hereby given that the 10th Annual General Meeting ('AGM') of Manaksia Aluminium Company Limited is scheduled to be held on Thursday, 24th September, 2020, at 01:30 p.m. (IST) through Video Conferencing ('VC')/ Other Audio Visual Means ('OAVM') to transact the business(es) set out in the Notice of the AGM dated 29th August, 2020.

The AGM will be convened in compliance with applicable provisions of the Companies Act, 2013 and the Rules made thereunder ('the Act'); provisions of the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') and the provisions of General Circular No 20/2020 dated 5th May, 2020 read with General Circular No. 14/2020 dated 8th April, 2020 and General Circular No. 17/2020 dated 13th April, 2020 issued by the Ministry of Corporate Affairs, Government of India ('MCA') read with Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020 issued by SEBI, without the physical presence of the Members at a common venue.

In compliance with the above mentioned provisions, the Notice of the AGM and the Annual Report have been emailed only to those members whose Email Ids are registered with the Company/ Depository Participant(s). The Notice along with the Annual Report will also be made available on the Company's website **www.manaksiaaluminium.com**, websites of the Stock Exchanges where shares of the Company are Listed i.e. National Stock Exchange of India Limited and BSE Limited at **www.nseindia.com** and **www.bseindia.com** and on the website NSDL at **www.evoting.nsdl.com** respectively.

REMOTE E-VOTING INFORMATION

Pursuant to the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the Listing Regulations, the Company is pleased to provide E-voting facility to the members to cast their votes electronically on all resolutions proposed to be considered at the 10th AGM through National Securities Depository Limited ('NSDL') e-voting platform. The remote e-voting window will open at 09.00 A.M. (IST) on Sunday, the 20th September, 2020 and close at 05.00 P.M. (IST) on Wednesday, 23rd September, 2020. During this period the members of the Company holding shares either in physical form or in dematerialized form, as on the cut off date (record date), i.e. Thursday, 17th September, 2020 may cast their vote electronically. The e-voting module will be disabled thereafter by NSDL. Once the vote is cast by the Member he/she shall not be allowed to change it subsequently. Members who have casted their votes by remote e-voting may attend the AGM but will not be entitled to cast their votes at the AGM once again. A person who is not a Member on the cut-off date should accordingly treat the Notice of the AGM for information purposes only. Any person who acquires shares of the Company and becomes a Member of the Company after despatch of the Notice of the AGM and Annual Report and holding shares as on cut of date (record date) i.e. Thursday, 17th September, 2020 may write to NSDL at **evoting@nsdl.co.in** or **kolkata@linkintime.co.in** requesting for user ID and password for remote e-voting. Members already registered with NSDL for remote e-voting can however use their existing user ID and password for this purpose.

In case of any query/grievance, Members may refer to the Frequently Asked Questions for Shareholders and e-voting User Manual for Shareholders available under the Downloads section of NSDL's e-voting website **www.evoting.nsdl.com** or contact:

(a) Mr. Amit Vishal, Senior Manager/Ms. Pallavi Mhatre, Assistant Manager, NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai 400 013 at telephone no. 022 – 24994360/022 – 24994545 or toll free no. 1800 – 222 – 990 or at E-mail ID : **amitv@nsdl.co.in/pallavid@nsdl.co.in** and **evoting@nsdl.co.in**

(b) Mr. Vivek Jain, Company Secretary, Manaksia Aluminium Company Limited, 8/1, Lal Bazar Street, Bikaner Building, 3rd Floor, Kolkata – 700 001 at Telephone no. 033-22435053 or E-mail at **investor@malcoindia.co.in.**

INSTRUCTIONS FOR MEMBERS ATTENDING THE AGM THROUGH VC/OAVM

Members will be provided with a facility to attend the AGM through VC/OAVM through the NSDL e-Voting system. Members may access the same at **https://www.evoting.nsdl.com/**under shareholders/ members login by using their remote e-voting login credentials. The detailed procedure for attending the AGM through VC/OAVM is mentioned in the Notice of the AGM.

CLOSURE OF REGISTER OF MEMBERS AND SHARE TRANSFER BOOKS

Notice is hereby further given that pursuant to the provisions of Section 91 of the Act, read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the Listing Regulations, that Register of Members and Share Transfer Books shall remain closed from Friday, 18th September, 2020 to Thursday, 24th September, 2020 (both days inclusive) for the purpose of AGM.

The Results of voting will be declared within 48 hours from the conclusion of the 10th AGM. The declared Results alongwith the Scrutinizer's Report will be available forthwith on the Company's corporate website **www.manaksiaaluminium.com** and on NSDL's e-voting website. Such Results will also be forwarded by the Company to the National Stock Exchange of India Limited (NSE) and BSE Limited (BSE).

By Order of Board of Directors
For Manaksia Aluminium Company Limited
Place : Kolkata — **Vivek Jain**
Date : 1st September, 2020 — Company Secretary